

O.A. No. 107/05

ORDER DATED 28th May, 2008

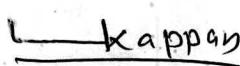
Coram:

Hon'ble Shri Justice K. Thankappan, Member (J)
Hon'ble Shri C.R. Mohapatra, Member (A)

None appears for the applicant. Mr. U. B. Mohapatra, Ld. Sr. Standing Counsel for the Respondents is present and Heard. In this Original Application the applicant has challenged the suspension orders (Annexure-A/1 & A/2). While the applicant was in service as Senior Accountant in Accountant General's Office a CBI case has been registered against him and he was under inquiry on that factual situation invoking the Rule 10 of the CCS(CCA) Rule, 1965. Now it is reported that the final charge sheet has been filed by the CBI against the applicant and even before filing final report the applicant has ~~been~~ retired from service. In the light of the above, we are of the view that the challenge against Annexures-A/1 and A/2 become infructuous.

In view of the above this Original Application stands dismissed as infructuous.


Member (A)


K. Thankappan
MEMBER (J)